

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Contempt Application No. 74 of 2004

In

Original Application No. 140 of 2004

Allahabad this the 12th day of January, 2005

Hon'ble Mr. V.K. Majotra, Vice Chairman
Hon'ble Mr. A.K. Bhatnagar, Member (J)

Jagpal Singh S/o Sri Paltoo Ram, r/o Village Dampura
Post Office Bobail Buzurg, District Saharanpur.

Applicant
By Advocate Shri R.K. Asthana (Not present)

Versus

B.P. Verma, Senior Superintendent of Post Office, Saharanpur Division, Saharanpur.

Respondent

By Advocate Shri H.C. Dubey

O R D E R (Oral)

By Hon'ble Mr.V.K. Majotra, V.C.

Learned counsel for the respondents has referred to Order dated 17.03.2004, by which O.A.No.140/04 was disposed of with the following direction:-

"The applicant has stated that he has not been paid any compensation so far even though he was put of duty on 25.11.2003. Even otherwise it is settled by now that steps should be initiated to issue the charge sheet within a reasonable time in case the individual has committed some misconduct or else he has to be paid the compensation without taking any interest from him. Therefore, keeping in view the above facts Respondent no.2 is directed to pass the necessary orders in accordance with rules within four weeks from the date of receipt of a copy of this order under intimation to the applicant.

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With the above direction, this O.A. is disposed off at the admission stage itself."

2. Learned counsel further referred to annexure-1 and annexure-2 of the counter affidavit, stating that vide annexure-1 dated 25.05.2004 the respondents have issued the charge sheet to the applicant in pursuance of Tribunal's directions. He further stated that vide annexure-2 dated 01.06.2004, applicant's put off duty allowance has been enhanced by 50% of what he is being paid as ex gratia with effect from 26.02.2004 till further orders. In this light, he stated that the respondents have complied with the Tribunal's directions. we are also satisfied that Tribunal's directions have been complied with, as such, contempt proceedings are dropped and notice issued to the respondent is discharged.

Member (JV)

/M.M./

Vikram Johar
Vice Chairman
12.1.05